

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 481 OF 2018 IN
DFR NO. 1371 OF 2018

Dated: 20th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Clean Wind Power (Manvi) Private Limited	Appellant(s)
Versus.		
Karnataka Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah
Ms. Mandakini Ghosh

ORDER

Mr. Parinay Deep Shah, Learned Counsel appearing for the appellant submitted that for the reasons stated in the application being IA No. 481 for urgent listing of the appeal, may kindly be allowed.

The submission made by the Learned Counsel for the Appellant, at supra, is placed on record.

In the light of the statement made and for the reasons stated in the application, the IA being IA No. 481 for urgent listing of the appeal, is allowed. Application is disposed of, subject to curing the defects.

List this matter for admission on **24.04.2018**, if the defects are cured.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member